

AS INTRODUCED IN THE RAJYA SABHA
ON THE 18TH NOVEMBER, 2016

Bill No. XLIX of 2016

THE SPECIAL FINANCIAL ASSISTANCE TO THE BUNDELKHAND
REGION OF THE STATE OF UTTAR PRADESH BILL, 2016

A

BILL

to provide for special financial assistance to the Bundelkhand region of the State of Uttar Pradesh for the purpose of promoting the welfare of the Scheduled Castes, Scheduled Tribes, Other Backward Classes, Minorities and Poor farmers and for the development, exploitation and proper utilization of its resources and for matters connected therewith or incidental thereto.

BE it enacted by Parliament in the Sixty-seventh Year of the Republic of India as follows:—

1. (1) This Act may be called the Special Financial Assistance to the Bundelkhand region of the State of Uttar Pradesh Act, 2016.

Short title and
commencement.

5 (2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

Special
Financial
Assistance to
Bundelkhand
region of
State of Uttar
Pradesh.

2. There shall be paid such sums of money out of the Consolidated Fund of India, every year, as Parliament may by law provide, as special financial assistance to the Bundelkhand region of the State of Uttar Pradesh to meet the costs of such schemes of development, as may be undertaken by the State with the approval of the Government of India, for the purpose of promoting the welfare of Scheduled Castes, Scheduled Tribes, Other Backward Classes, Minorities and Poor farmers and for the development, exploitation and proper utilization of the resources in the Bundelkhand region of the State. 5

Act not in
derogation of
other laws.

3. The provisions of this Act shall be in addition to and not in derogation of any other law made by the Parliament or for time being in force.

STATEMENT OF OBJECTS AND REASONS

The Bundelkhand region of the State of Uttar Pradesh is socially, educationally and economically backward. For the purposes of finding solutions to the problems of poverty, unemployment, and illiteracy and for proper utilization of the resources of the region and for the welfare of the weaker sections of the society, new developmental schemes are required to be expeditiously started in a time bound manner. Being a border state, Bundelkhand region of the State of Uttar Pradesh holds strategic importance and fulfilling its developmental needs is in national interest. Therefore, it is necessary that the Central Government should provide special financial assistance to the Bundelkhand region of the State of Uttar Pradesh for its all-round development including the welfare of weaker sections and for the development and exploitation of its extensive natural resources. Such a step of providing financial assistance to this regions shall help the nation to become more and more strong and developed.

Hence this Bill.

VISHAMBHAR PRASAD NISHAD

FINANCIAL MEMORANDUM

Clause 2 of the Bill provides that there shall be paid such sums of moneys out of the Consolidated Fund of India every year, as Parliament may be due appropriation provide, as special financial assistance to the region of Bundelkhand in the State of Uttar Pradesh to meet the cost of such developmental schemes as may be undertaken by the State with the approval of the Government of India. The Bill, therefore, if, enacted is likely to involve expenditure from the Consolidated Fund of India for providing special financial assistance to the Bundelkhand region of the State of Uttar Pradesh. As the sums of moneys which will be given to the Bundelkhand region of the State of Uttar Pradesh as special financial assistance by appropriation by law made by Parliament will be known only after the welfare schemes to be implemented by the State Government are identified, it is not possible to give at this stage the estimates of recurring expenditure, which would be involved out of the Consolidated Fund of India at this stage.

No non-recurring expenditure is likely to be involved out of the Consolidated Fund of India.

RAJYA SABHA

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(Shri Vishambhar Prasad Nishad, M.P.)